

# THE HIGH COURT OF MEGHALAYA SHILLONG

## STANDING ORDER NO.12 OF 2014

Dated June 19, 2014

All the Court Masters are directed to remain in their respective Court Rooms till the Court hours are over. No Court Room shall be locked before the Court hours are over. If the Court Masters has to attend call of nature or to have lunch, peon attached to the Court Room shall remain inside the Court Room.

Sd/-


CHIEF JUSTICE

Memo.No.HCM/III/16/2014/1843

Dated June 19, 2014

Copy for information to:-

1. The Registrar, High Court of Meghalaya, Shillong.
2. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
3. The Deputy Registrar, Judicial, High Court of Meghalaya, Shillong.
4. The Assistant Registrar, Judicial, High Court of Meghalaya, Shillong, to circulate the same in the Judicial Section.
5. Librarian-cum-Research Officer, High Court of Meghalaya, Shillong.
6. The Private Secretary to Hon'ble Mr. Justice T.NK. Singh, High Court of Meghalaya, Shillong.
7. The Private Secretary to Hon'ble Mr. Justice S.R Sen, High Court of Meghalaya, Shillong.
8. The System Analyst, High Court of Meghalaya, Shillong.
9. Superintendent Judicial, High Court of Meghalaya, Shillong.
10. The Court Masters, High Court of Meghalaya, Shillong.
11. SAAs performing duty as Court Masters, High Court of Meghalaya, Shillong.
12. Office File.

  
REGISTRAR GENERAL